

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19465/2021  
(Arising out of impugned final judgment and order dated 27-09-2021  
in CMRA No. 192/2021 passed by the High Court of Judicature at  
Allahabad)

ELDECO HOUSING AND INDUSTRIES LIMITED

Petitioner(s)

VERSUS

ASHOK VIDYARTHI &amp; ORS.

Respondent(s)

( IA No. 152358/2023 - APPLICATION FOR PERMISSION  
IA No. 5429/2022 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 153160/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 153161/2021 - EXEMPTION FROM FILING O.T.  
IA No. 152359/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Ms. Kanika Agnihotri, Adv.  
Mr. Shaurya Rohit, Adv.  
Ms. Niharika Ahluwalia, AOR

For Respondent(s) Mr. S. B. Upadhyay, Sr. Adv.  
Dr. Adish Aggrawal, Sr. Adv.  
Ms. Kumud Lata Das, AOR  
Mr. Harsh Ajay Singh, Adv.  
Ms. Pooja Rathore, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel for the parties  
at length.

Hearing concluded.

Judgment reserved.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)

